

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

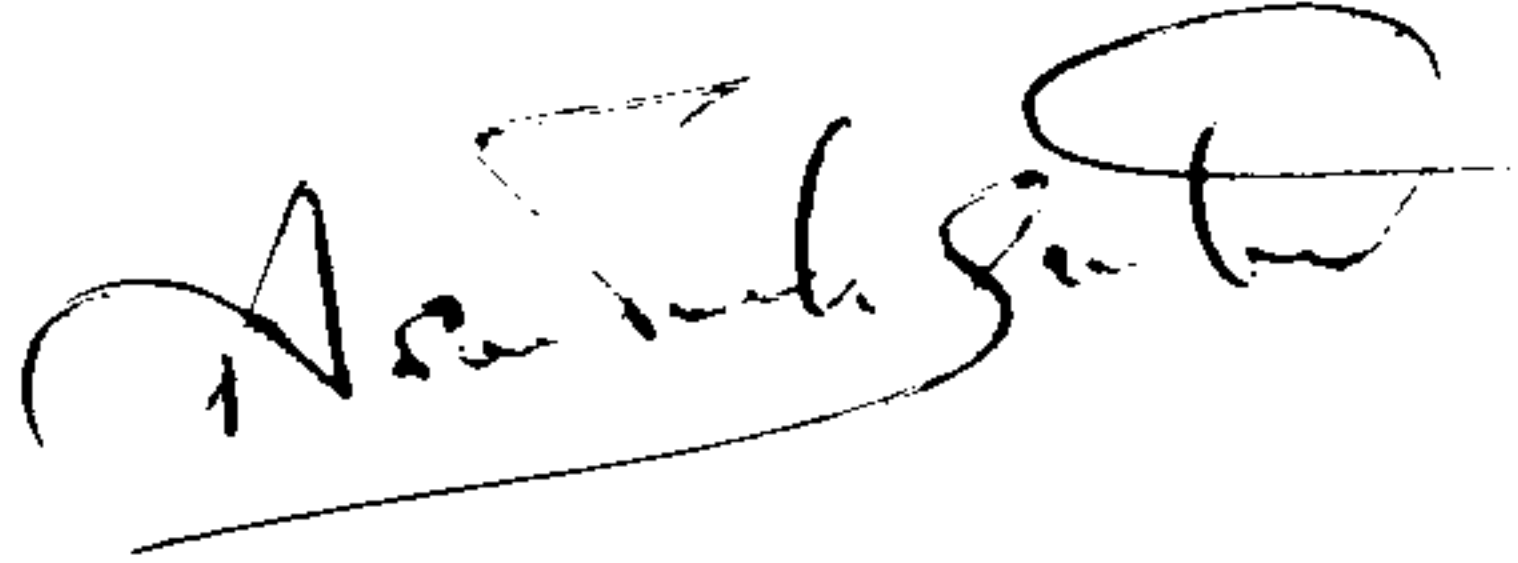
TP No. 42-A/2016 with TP No. 42-B/2016 with
TP No. 42/397-398/NCLT/AHM/2016(New)
CA No. 99/2016 with CA No. 100/2016 with
C.P. No. ~~54~~ 58/397-398/CLB/MB/2013(Old)

Coram: Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2016**

Name of the Company: Atmaram B Agarwal & Ors.
V/s
Supriya Prints Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956;

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Dr S.K. Jain	PCS	Petitioner	
2.	P. Nagesh	Advocate	Res 2-4	
3.	Ashutosh Gupta	Advocate		

ORDER

Learned PCS Mr. SK Jain present for Petitioner. Learned Advocates Mr. P Nagesh and Mr. Ashutosh Gupta present for R- 2 to 4. *Respondents received copy.*

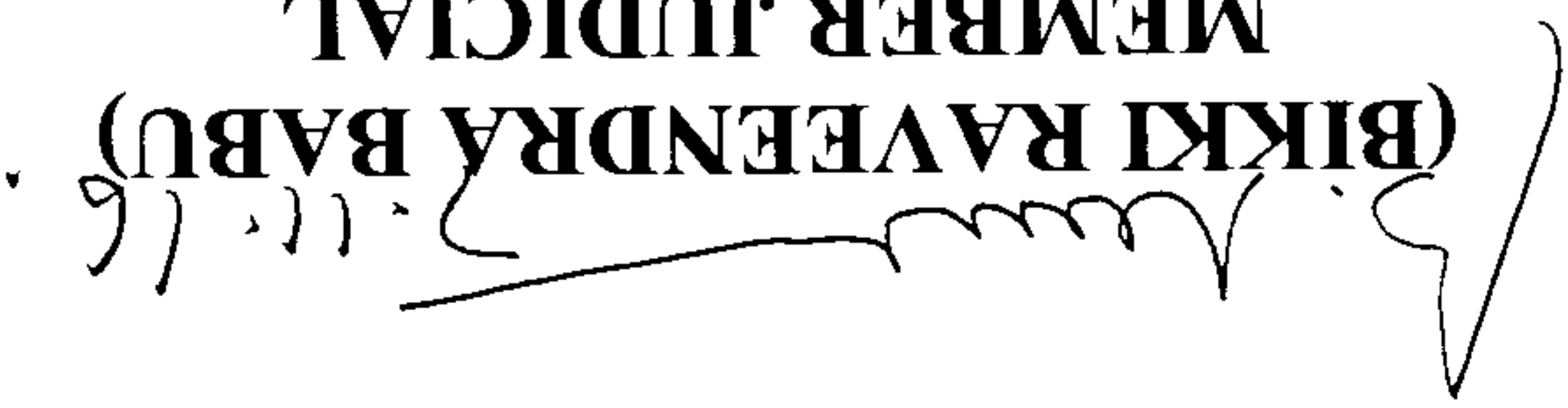
On verification of the record in presence of both sides' professionals, it is noticed that the following documents which are filed are not available in the record

- TP No. 42/2016 (CP 58/2013)
- 1. Reply by Respondents 1,2,4
 - 2. Reply by Respondent 3
 - 3. Reply by Respondents 6 to 9
 - 4. Rejoinder by Petitioner to Reply by R-3.
- CA 172/2013 (Disposed of)
- 1. Application
 - 2. Reply
- TP 42-A/2016 (CA 99/2016)
- 1. Reply
- TP 42-B/2016 (CA 100/2016)
- 1. Reply
- CA 227/2014
- 1. Application

Both sides' Learned professionals agreed to file the copies of documents referred to above that they have been filed by them originally, before the Registry on or before 25.11.2016 after serving copies to the other side.

In case the copies of the documents are filed on or before 25.11.2016, the final hearing in main TP as well as pending CAs shall be listed on 20.12.2016.

List the matter on 25.11.2016 for verifying whether documents are filed or not.


(BIKKI RAVEENDRA BABU)
MEMBER JUDICIAL

Dated this the 7th day of November, 2016.